

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

PHYSICAL HEARING

**CORAM: JUSTICE TELAPROLU RAJANI – HON'BLE MEMBER (J)
CORAM: SHRI CHARAN SINGH - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 22.05.2023 AT 02:30 PM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/775/2023 Intervention Petition/4/2023 in CP (IB) No.184/7/HDB/2019
NAME OF THE COMPANY	Meenakshi Energy Ltd
NAME OF THE PETITIONER(S)	State Bank of India
NAME OF THE RESPONDENT(S)	Meenakshi Energy Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/775/2023

Mr. Sanjay Suraneni for the RP, Mr. Krishna Grandhi for SRA, Mr. D. Narendar Naik for CoC and Mr. Tarun G. Reddy for Applicant present.

Proxy Counsel Mr. Sanjay on behalf of the Mr. TG Rajesh raises no objection for allowing this application, so far as impleading the applicant as Respondent in IA156/2023 is concerned. He only expresses that the said concession may be interpreted by the applicant as accepting all the contentions made in the application. Hence, while allowing the application to the extent of impleading the applicant, we make it clear that we are not going into the merits of the application and this order shall not to be considered as allowing the application on any of the contentions mentioned in the application. This application is accordingly allowed.

Intervention Petition/4/2023

Post on 23.05.2023.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)

SL.No.17